

However, in all Rs. 15,000 towards Building construction and Rs. 81,814 towards tuition fees and book grants were given to displaced students of all such schools.

(c) The total aid as given to all such schools is Rs. 33,300/- as recurring grant-in-aid. Details regarding grants to particular schools is not available.

(d) Yes.

(e) The question of continuance of financial assistance to students is under consideration.

Shri Biren Dutt: Is it a fact, Sir, that these Secondary schools, viz., Nalazi, Praychaya Barati and Bordule have given repeated representations for the grant of house construction? If so, why they are not receiving any reply?

Shri K. D. Malaviya: Representation for what, Sir?

Shri Biren Dutt: For aid.

Shri K. D. Malaviya: I am not aware of the case of these particular schools, Sir.

Shrimati Renu Chakravartty: May I know what is the average increase after the taking in of the displaced students?

Shri K. D. Malaviya: I require notice to answer.

SASHI SARKAR DACOITY CASE OF KHOWAI

*1105. **Shri Biren Dutt:** Will the Minister of States be pleased to state:

(a) whether it is true that all the twenty-one accused were released in the Shashi Sarkar Dacoity Case of Khowai;

(b) whether it is a fact that the Sessions Judge in his verdict said that it was desirable that an enquiry be made by the Government about the conduct of the police in inducing confession in this case; and

(c) if so, will Government consider a non-official enquiry into the matter?

The Minister of Home Affairs and States (Dr. Katju): (a) The reference is presumably to a case arising out of a dacoity committed within a short distance of the Sub-divisional town of Khowai on 12th June 1951. In investigations the police challan-
ed 50 persons, 26 of whom were absconding. Out of the remaining 24 the Magistrate committed 21 persons to the Sessions Court. These per-

sons were however acquitted by the Sessions Judge on account of insufficient evidence.

(b) With reference to a statement made by the accused in the Court about alleged police oppression to induce confession, the Sessions Judge has suggested the desirability of an enquiry by Government.

(c) The District Magistrate has been asked to enquire into the matter. The Government do not consider it necessary to conduct a non-official enquiry.

Shri Biren Dutt: May I know, Sir, whether any persons were wrongly identified in the identification parade and detained in prison for months together and later on released?

Dr. Katju: My hon. friend knows it better, but, speaking as a lawyer, I should say these acquittals and the instances which he refers to happen every day.

Shri K. K. Basu: May I know, in view of the fact that certain remarks were passed against the Police, and the Magistrate being in charge of the police administration, does the Government consider the possibility of holding an enquiry from independent sources?

Mr. Deputy-Speaker: He has already answered that he is not prepared to do so.

Shrimati Renu Chakravartty: May I know why, when there have been such dacoities, evidence was not forthcoming from the villagers and others?

Mr. Deputy-Speaker: This is a normal case; unless every citizen in this country recognises his duty, that will happen.

FACILITIES FOR TRAINING IN MINING AND METALLURGY

*1106. **Shri Madiah Gowda:** (a) Will the Minister of Education be pleased to state what facilities have been afforded for the young men of India to be trained in mining and metallurgy?

(b) In what institutions, have they been trained during the last five years?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix VII, annexure No. 27.]